

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.175/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Anumeha Smiti, Advocate, RSPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent/CTUIL sought an additional three weeks for filing a reply. The learned counsel for the Petitioner, while seeking liberty to file a rejoinder thereafter, submitted that as the Construction BGs of Rs. 18 crore as retained by CTUIL far exceed the maximum liability of Rs. 9.5 crore, the Petitioner is also requesting a *status quo* direction for the differential amount of Rs. 8.5 crore, as in the absence of such direction, CTUIL may proceed to encash the entire BG amount in August, 2026.

2. Considering the above, the Commission permitted the Respondent/CTUIL to file its reply within three weeks, with a copy to the Petitioner, who may file its rejoinder within a week thereafter. The parties were also directed to comply with the directions issued *vide* the Record of Proceedings dated 30.4.2026, and to furnish the additional information/clarification sought therein within two weeks.

3. The Petition will be listed for hearing on **30.7.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

